

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 127

IA(I.B.C)/147(CH)2024
And

CP (IB) No. 195/Chd/Chd/2023

IN THE MATTER OF:
Svaryu Energy Limited

... **Petitioner-Operational Creditor**

Versus

Earth Solar Private Limited

... **Respondent-Corporate Debtor**

Under Section: 9, 60(5) IBC 2016

Order delivered on 08.07.2024

CORAM:

SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)

SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner and Applicant in : Mr. Saurabh Chawla, proxy counsel for Mr. Nitin Kaushal, Advocate
IA(I.B.C)/147(CH)2024

For the Respondent : Mr. Vishesh Jain, Advocate

ORDER

CP (IB) No. 195/Chd/Chd/2023

A date is requested by the Ld. counsel for the Respondent-Corporate Debtor to file the reply as well as the Vakalatnama. Let the same be filed within two weeks with a copy in advance to the counsel opposite. Rejoinder thereto, if any, be filed within one week thereafter, with a copy in advance to the counsel opposite. Let this matter be listed on 20.08.2024.

IA(I.B.C)/147(CH)2024

This application has been filed under Section 60(5) of the IB Code, 2016 for filing the amended form in the main case i.e. CP (IB) No. 195/Chd/Chd/2023, in compliance of the order dated 10.08.2024. The same is taken on record and the same be tagged with the petition for reference purpose. Thus, IA(I.B.C)/147(CH)2024 is disposed of accordingly.

Sd/-

**(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)**

Sd/-

**(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)**